

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 49601/2025

[Arising out of impugned final judgment and order dated 16-05-2019 in WRITC No. 3156/1987 passed by the High Court of Judicature at Allahabad]

UMESH KUMAR BAINSALA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 260059/2025 - CONDONATION OF DELAY IN FILING, IA No. 260061/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 260060/2025 - EXEMPTION FROM FILING O.T. and IA No. 260058/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 31-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) Dr. J. P. Dhanda, AOR
Mr. D.P. Mohanty, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Permission to file special leave petition is granted.

Applications for exemption from filing official translation and a certified copy of the impugned judgment/order, are allowed.

Issue notice on the application for condonation of delay as well as on the special leave petition and tag with Civil Appeal Nos. 2072-2076/2022, titled "*Meerut Development Authority vs. Jaswant Sugar Mills Limited and Ors.*".

Service shall be effected by all modes, including *dasti*.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)